ITEM NO.10 Court 16 (Video Conferencing)

SECTION II-A

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 2063/2022

(Arising out of impugned final judgment and order dated 17-01-2022 in ABA No. 9018/2021 passed by the High Court of Jharkhand at Ranchi)

DANISH AKHTAR

Petitioner(s)

VERSUS

THE STATE OF JHARKHAND & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.32311/2022-EXEMPTION FROM FILING 0.T.) $\,$

Date: 16-03-2022 This petition was called on for hearing today.

CORAM:

HON'BLE MR. JUSTICE SANJIV KHANNA HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s) Mr. Shree Prakas Sinha, Adv. Mr. Shekhar Kumar, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following O R D E R

Learned counsel for the petitioner states that only Talak-ul-biddat is a criminal offence. However, the Talak ahsan and Talak hasan have not been declared as unconstitutional, illegal or made an criminal offence. These aspects have been overlooked by the High Court in the impugned judgment/order.

Issue notice, returnable on 29th April, 2022.

Dasti, in addition, is permitted.

In the meanwhile, the petitioner would not be arrested subject to his joining and cooperating in the investigation. It is clarified that we have not stayed the proceedings under Section 125 of the Code of Criminal Procedure or any other proceedings.

(SONIA BHASIN)
COURT MASTER (SH)

(DIPTI KHURANA) COURT MASTER (NSH)